



2026:ABC:9241

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19780 of 2025

Smt Javitri

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

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|---------------------------|---|-----------------|
| Counsel for Petitioner(s) | : | Sarvajeet Singh |
| Counsel for Respondent(s) | : | C.S.C.          |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri Sarvajeet Singh, learned counsel for the petitioner and Sri Pramod Kumar Srivastava, learned Addl. Chief Standing Counsel, who appears for State-respondents.

2. Principally, the prayer made in the present writ petition is for quashing of the order dated 21.11.2025 passed by the District Program Officer, Budaun cancelling the selection/ appointment of the writ petitioner as Anganwadi Karykatri on the ground that the income certificate has been cancelled.

3. In the opinion of the Court, the selection/ appointment of the writ petitioner has been cancelled on the premise that already the income certificate has been cancelled, thus, it is for the writ petitioner to question the income certificate.

4. Accordingly, the writ petition is being **disposed off** leaving it open for the writ petitioner to take recourse to the appropriate proceedings under law for quashing of the income certificate and post outcome of the same to file writ petition before this Court questioning the cancellation of the selection/ appointment of the Anganwadi Karykatri.

**January 14, 2026**

A. Prajapati

**(Vikas Budhwar,J.)**